

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 295 OF 2018 &
IA NO. 760 OF 2018

Dated: 7th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

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|--|---|----------------------|
| Uttarakhand Power Corporation Ltd. | | Appellant(s) |
| Versus | | |
| M/s Uttar Bharat Hydro Power Pvt. Ltd. & Anr. | | Respondent(s) |
| Counsel for the Appellant(s) : | Mr. Pradeep Misra Mr. Manoj Kr Sharma | |
| Counsel for the Respondent(s) : | Ms. Ranjitha Ramachandran Ms. Poorva Saigal Mr. Pulkit Agrwal for R-1 Mr. Buddy A. Ranganathan Ms. Stuti K. For R-2 | |

ORDER

The learned counsel, Ms. Stuti K., appearing for the second Respondent prays for an extension of another four weeks' time to comply with the Order dated 20.12.2018 i.e. to file the reply.

The learned counsel appearing for the Appellant also prays for four weeks' time thereafter to file the rejoinder.

Submissions of the counsel for the second Respondent and the Appellant, as stated above, are placed on record.

An extension of four weeks' time is granted to the counsel for the second Respondent to enable him to comply with the Order dated 20.12.2018. She is permitted to do the needful on or before 04.04.2019, after duly serving advance copy of the reply to the counsel for the Appellant.

The counsel for the Appellant, thereafter, is permitted to file rejoinder on or before 02.05.2019, after duly serving copy to the counsel for the Respondents.

List the matter on **10.05.2019**, as agreed by learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member